



CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration No. 1223 of 1986 (T)

Munni Lal APPLICANT

Versus

Union of India & Others. RESPONDENTS

Hon. S. Zaheer Hasan, V.C.
Hon. Ajay Johri, Member (A)

(By Hon. S. Zaheer Hasan, V.C.)

This Misc. Appeal No. 251 of 1982 was transferred to this Tribunal from the Court of Munsif Havali, Varanasi under Section 29 of the Administrative Tribunals Act. The plaintiff filed a suit for permanent injunction against the order of reversion. During the pendency of the suit the temporary injunction was not granted by the Munsif and the plaintiff went up in appeal which has been transferred to this Tribunal. This Misc. Appeal was filed on 11.5.82 against the order of the learned Munsif dated 27.4.82. Ultimately the plaintiff's suit was decreed on 11.10.83. As such the Misc. Appeal has become infructuous and is dismissed.

Y.C.
V.C.

महान् दीप
AM.

RKM

Dated the 29th Sept., 1986.